

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:273
ANSWERED ON:26.07.2005
REGISTRY OF FLATS ALLOTTED BY DDA
Chouhan Shri Shivraj Singh;Murmu Shri Hemlal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the instances of delay in registry of flats allotted by Delhi Development Authority under Narela Housing Scheme especially E.H.S. have come to the notice of DDA;
- (b) if so, the reasons therefor; and
- (c) the steps taken/being taken by the Government to expedite the registration of the said flats by the DDA?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(c): The Delhi Development Authority (DDA) has reported that the registry of DDA flats is to be got done by the allottees from the office of the Sub-Registrar, Govt. of NCT of Delhi after execution of conveyance deed by DDA.

DDA has reported that no instance of delay in execution of the conveyance deed in respect of E.H.S. type flats in Narela has come to their notice. The execution of the conveyance deed of flats is done by DDA upon handing over of the possession of the flats after completion of the codal formalities by the prospective allottees.